

Agreement between
the Government of the Republic of India
and
the Government of State of Qatar
on Cooperation
in the field of Legal Affairs

The Government of the Republic of India and the Government of State of Qatar hereinafter referred to as the Parties.

Believing in the necessity of enhancing the domains of mutual cooperation between the two countries of different areas,
Realizing the importance of broadening the aspects of cooperation to include the legal field.

Desirous of strengthening the links of mutual understanding and relations among lawyers in the two countries, and

Making for exchanging experiences, information and expertise, and organizing scientific and training symposiums related to legal affairs,

Have agreed as follows:

Article 1

The Parties will exchange their experiences and expertise in the field of the work of their ministries of justice, with the aim of promoting the level of performance. The Parties will also exchange legislations of the two countries.

Article 2

The Parties will encourage holding and organizing symposiums, conferences and joint courses on different issues and matters related to law and its applications, and exchange invitations for the symposiums and scientific conferences that each Party intends to organize. Each Party will also provide the other with the most important conclusions and recommendations reached by such conferences and symposiums.

Article 3

The Parties will regularly exchange their bulletins, legal magazines, publications and researches relating to the legislations, especially those relating to developing the departments of the ministries of justice of the two countries.

Article 4

The Parties will exchange delegations and visits to familiarize with the regulations and activities of the departments of the ministries of justice of the two countries.

Article 5

The Parties will cooperate in providing the areas and opportunities for training lawyers, through mutual exchange of experts and participation of trainees of other Party in the courses and workshops arranged by the Party.

Article 6

The Parties will exchange expertise and experts in the sphere of national information system related to the judicial and legal areas.

Article 7

To facilitate implementation of the provisions of this Agreement, the Parties will establish a joint coordination committee to specify the programs of their cooperation for the next year, taking into account the financial capabilities in this respect and the feasible spheres of cooperation.

Article 8

For financing the stages of the mutual cooperation between the Parties, the delegated Party will bear the travel expenses of its delegations to and from the host Party, and the host Party will bear the expenses of accommodation, local transportation, and medication in urgent cases of the delegations of the other Party in accordance with the standards followed by each Party.

Article 9

The provisions of this Agreement will not prejudice the performance of the international obligations provided for in the international treaties to which one of the Parties is a Party.

Article 10

Any dispute that may arise between the Parties on the application of the provisions of this Agreement shall be resolved by means of negotiations and consultations between the Parties.

Article 11

This agreement or any terms thereof may be amended by the written consent of the Parties, such amendment will take effect in accordance with the legal procedures in force in each country.

Article 12

This agreement will take effect from the date of exchanging the instruments of its ratification in accordance with the legal procedures enforced in both countries and shall remain valid for a period of three years to be renewed automatically to a similar term of terms, unless one Party notifies the other in writing of its intention to terminate it, at least six months before the date of its expiration or termination, through the diplomatic channels.

ii. Witness whereof, the undersigned signatories, being duly authorized by their respective governments, have signed the present agreement.

Done and signed in the city of New Delhi on 9th day of April, 2012 in duplicate in English, Hindi and Arabic, of equal authenticity, in case of any divergence the English text shall prevail.

(Salman Khurshid)
Minister of Law and Justice

**For the Government of the
Republic of India**

(Khalid Bin Mohammad Al-Attiyah)
Minister of State for Foreign Affairs

**For the Government of the
State of Qatar**